

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

ROC.NO.503/SO/2021

Date. 18.08.2023

CIRCULAR NO. 11 /2023

Sub: High Court of Andhra Pradesh – Order dated 25.07.2023 passed in Suo Motu Writ Petition (Criminal) No. 4 of 2021 by the Hon'ble Supreme Court of India – Observation regarding imposition of conditions for grant of bail – Certain directions – Issued – Reg.

- Ref: 1. Order dated 25.07.2023 passed in Suo Motu Writ Petition (Criminal) No. 4 of 2021 by the Hon'ble Supreme Court of India.
2. High Court's circular in ROC.No.99/SO/2023, dated.19.06.2023.

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All the Judicial Officers working in the State are requested to draw their keen attention to the circular issued by the High Court vide ROC.No.99/SO/2023, dated 19.06.2023. In continuation of the same, this circular is issued.

The learned Amicus Curiae appointed in the subject mentioned case brought to the notice of the Hon'ble Supreme Court that out of 5380 undertrial prisoners, who had been granted bail are still in custody as on 27.01.2023, over the last six months 4,215 prisoners have been released while 1165 prisoners have not been released; that the reasons for the same are manifold, including some time multi cases pending; that one difficulty was delay in disposal of the applications for modification of the bail conditions.

Having considered the same, the Hon'ble Apex Court in the said case observed that every endeavour shall be made by the Courts concerned where they grant bail, to make the order fruitful as imposition of conditions for bail, which given the economic and social scenario, prisoner is unable to meet, does not subserve the purpose and thus prompt attention shall be given where the order of bail has not resulted in release.

Therefore, all the Judicial Officers working in the State of Andhra Pradesh are hereby directed to pay prompt attention to the cases where the order of bail granted has not resulted in release of prisoner. Further, all the Judicial Officers are directed to dispose of the applications for modification of bail conditions at the earliest, so that the undertrial prisoners need not wait for longer time in jail.

Any deviation in this regard will be viewed seriously.

The receipt of the circular shall be acknowledged.


18/08/2023
REGISTRAR GENERAL

To:

1. The Registrar (I.T. cum C.P.C.) with a request to direct the concerned to upload the said circular in the High Court's website.
2. All the Unit Heads in the State of Andhra Pradesh.
3. The Member Secretary, A.P. State Legal Services Authority, for information and necessary co-ordination with all the District Legal Services Authorities in the State.